

National Company Law Tribunal

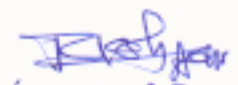

Allahabad Bench

CP No. 3/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

NAME OF THE COMPANY: Indian Turpentine Rosin Co. Ltd

SECTION OF THE COMPANIES ACT: 433/434 of the Companies Act of 1956

Sl. NO.	Name	Designation	Representation	Signature
1.	Rakesh Kumar Singh	Advocate for ITRCL		
2.	Sunil Saxena	Adv. ITRCL	Respondent	

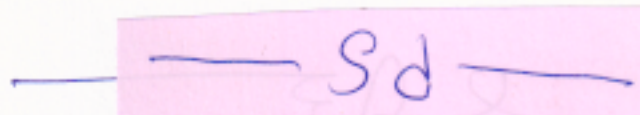
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Parties are represented by their respective counsel. Sh. Shahid Kazmi, proxy on behalf of Sh. O.P. Mishra, Advocate for the respondent. Sh. M.K. Bagri, OL for the Central Government.

He seeks time to file reply. He also requests that a copy of petition to be supplied to him. Hence, the petitioner counsel is instructed to provide a copy of the petition to the Advocate Sh. Shahid Kazmi as well as to the learned OL. The OL is instructed to file its reply/report on behalf of the Central Government in the present matter.

In the light of the statutory change made in the Companies Act by virtue of enactment of the I & B Code, 2016 came into effect.

Hence, the present matter be listed on 12<sup>th</sup> October, 2017.



Shri H.P. Chaturvedi, Member (Judicial)

Dated:05.09.2017

Typed by:  
Kavya Prakash